

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 1348 & 1349 OF 2018 IN  
DFR NO. 2748 OF 2018**

**Dated : 29<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Teestavalley Power Transmission Ltd. ... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Joshi

Counsel for the Respondent(s) : Mr. Janmali for R-5

Ms. Swapna Seshadri  
Ms. Parichita Chowdhary

**ORDER**

**IA NO. 1348 OF 2018**  
*(Appln. for condonation of delay in filing)*

For the reasons set out in the application, delay of 28 days in filing the appeal is condoned. Application is disposed of.

**DFR NO. 2748 OF 2018**

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 07.02.2018.  
Mr. Janmali takes notice on behalf of Respondent No.5.

List the matter on **07.02.2018**. In the meantime, learned counsel for the respondents may file reply on or before 28.12.2018 with advance

copy to the other side. Thereafter, rejoinder may be filed on or before 17.01.2019 with advance copy to the other side.

**(Ravindra Kumar Verma)**  
**Technical Member**

*Ts/kt*

**(Justice Manjula Chellur)**  
**Chairperson**